

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.58/GT/2022**

Subject : Petition for approval of tariff of Darlipali Super Thermal Power Station Stage-I (2x800 MW) for the period from COD of Unit-I (i.e. 1.3.2020) to 31.3.2024 based on audited financial accounts as on actual COD of Unit-1.

Petitioner : NTPC Limited

Respondents : BSPHCL & 7 ors.

Date of Hearing : **16.2.2023**

Coram : Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Shri Venkatesh, Advocate, NTPC  
Shri Ananant Singh, Advocate, NTPC  
Shri Rishabh Sehgal, Advocate, NTPC  
Shri Shahrab Zaheer, NTPC  
Shri U.S. Mohanty, NTPC  
Shri Raj Kumar Mehta, Advocate, GRIDCO  
Ms. Himanshi Andley, Advocate, GRIDCO

**Record of Proceedings**

At the outset, the learned counsel for the Petitioner prayed for grant of time to file amended petition by revising the tariff filing forms on account of declaration of COD of Unit-2. The learned counsel for the Respondent, GRIDCO prayed for time for the Respondent to file its reply to the amended petition. The Commission accepted the request of the learned counsel for the parties, as above, and adjourned the hearing.

2. The Commission also directed the Petitioner, to submit the following additional information, in the amended petition, after serving copies on the Respondents, on or before **21.4.2023**:

- (i) *Copy of investment approval stating the schedule completion time for the project along with the details of package-wise breakup of the project cost of Rs.13740.53 crore;*
- (ii) *Original scope of work (detailed in DPR and project proposal approved by the Board) consisting of relevant details such as cost, quantity etc. for each item/ work;*
- (iii) *Balance scope of work within original scope of work, as on COD of the station, consisting of relevant details like cost, quantity etc. pertaining to each item of work;*
- (iv) *Details of Initial Spares capitalized upto COD;*
- (v) *The DPR, CPM analysis, PERT & Bar chart indicating the critical activities/ milestones which were affected due to each ground of delay, along with the period of delay on each milestone with justification. Also, the parallel activities which were simultaneously affected thereby resulting in loss of number of days along with*



*detailed reasons and justification. Any other relevant information for proving that time overrun and consequent cost overrun, if any, was not attributable to the Petitioner;*

- (vi) In reference to information furnished in Form 15, furnish the GCV (TM) as well as GCV (EM) at both loading end and unloading end along with the sampling reports. Further, month wise amount recovered on account of moisture and grade slippages and the adjustment made in Form 15;*
- (vii) The distance between linked mine and generating station and status of MGR thereof.*
- (viii) Details of guaranteed parameters with regards to Boiler efficiency and turbine cycle heat rate and unit heat rate, duly certified by OEM;*
- (ix) Reasons for claiming preliminary investigation, site levelling charges etc., in 2021-22, i.e. the plant about to be declared for commercial operational;*
- (x) Detailed break-up of startup fuel and MBOA claimed;*
- (xi) Details/ reconciliation of total financing charges (FC) in the statement as used for IDC in Form-14(B);*
- (xii) Reconciliation of IDC & FC claimed as on COD as per Form-B with that as per Form14(B);*
- (xiii) Soft copy of IDC, FC, FERV and notional IDC calculations with linkages;*

3. The Respondents are permitted to file their replies, by **22.5.2023**, after serving copy to the Petitioner, who may, thereafter, file its rejoinder, if any, on or before **10.6.2023**. The parties shall complete their submissions within the due dates mentioned and no extension of time shall be granted.

4. The petition shall be listed for hearing on **15.6.2023**.

**By order of the Commission**

**Sd/-**  
(B. Sreekumar)  
Joint Chief (Law)

